

CENTRAL ADMINISTRATIVE TRIBUNAL
JABALPUR BENCH, JABALPUR

CIRCUIT SITTING AT INDORE

O.A.NO.551/2003

Hon'ble Shri Shaker Raju, Member (J)
Hon'ble Shri R.K.Upadhyaya, Member (A)

Indore, this the 13th day of August, 2003

Dr. H.M.P.Singh s/o Shri Gurdeep Singh
(As per memo. of parties) .. Applicant

(By Advocate: Sh. C.B.Patne)

vs.

Union of India & Others ... Respondents
(As per memo. of parties)

OR D E R (Oral)

By Shri Shaker Raju, Member (J)

Heard.

2. Applicant was placed under suspension on 20.9.2002 on a contemplated disciplinary proceedings, enquiry later on proceeded. Representation made by the applicant for revision of subsistence allowance has not yet been responded to. It is contended that Rule 10(5) of the CCS (CCA) Rules, 1965 as well as FR 54 mandates revision of subsistence allowance on expiry of three months, if the delay is not attributable to the Govt. servant.

3. In view of the above, ends of justice would be met if the present OA is disposed of with direction to dispose of the representation of the applicant and request of increase of subsistence allowance to 75% in accordance with rules and instructions on the subject and pass a detailed and speaking order

Contd...2/-

within four weeks from the date of receipt of a copy of this order. No costs.

Let a copy of this order along with a copy of the OA be sent to the respondents.

(Signature)

(R.K.UPADHYAYA)
MEMBER (A)

S. Raju

(SHANKER RAJU)
MEMBER (J)

/rao/

प्रांतिक राज्य सभा/व्या
प्रतिनिधि दल का
(1) संसद, उच्च न्यायालय
(2) राज्य विधान सभा
(3) राज्य विधान परिषद
(4) राज्य विधान सभा का अधिकारी

C.B. patna. Indore
Resp no 1 with petit
on

Issued
on 28.8.03
BS

Dinesh Kumar
26/8/03